

ITEM NO.18

Court 4 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).6489/2021

(Arising out of impugned final judgment and order dated 13-05-2021 in MCRC No.5472/2021 passed by the High Court Of M.P.Principal Seat At Jabalpur)

AJIT SINGH SODHA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No.107617/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.107619/2021-EXEMPTION FROM FILING O.T.)

Date : 13-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Sidharth Dave, Sr. Adv.
Mr. Naveen Kumar Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sidharth Dave, learned senior counsel appearing for the petitioner relied upon the judgment of this Court cited in Ashoo Surendranath Tewari Vs. Deputy Superintendent of Police, EOW, CBI reported in (2020) 9 SCC 636 to argue that criminal prosecution cannot proceed against the petitioner after being exonerated in a departmental inquiry for the same allegations.

Issue notice.

The operation of the impugned judgment and order shall remain stayed, until further orders.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master